

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.

Date of Hearing : 24.5.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) and Anr.

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Anand K Ganesan, Advocate, MSEDCL & DNHPDCL
Ms. Swapna Seshadri, Advocate, MSEDCL & DNHPDCL
Ms. Ritu Apurva, Advocate, MSEDCL & DNHPDCL
Ms. Devi V Nair, Advocate, MSEDCL & DNHPDCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner sought six weeks' time to file additional information/documents and to fresh vakalatnama in the matter.
3. Learned counsel for the Respondents submitted that the Respondent, MSEDCL may be permitted a week's time to file its affidavit in response to the Petitioner's affidavit filed on 7.3.2022. Learned counsel further requested that the Respondents may also be permitted sufficient time to examine and file their response, if required, to the additional information/documents to be filed by the Petitioner.
4. Considering the request of the learned counsel for the parties, the Commission ordered as under:
 - (a) The Respondent, MSEDCL to file its affidavit within a week with copy to the Petitioner and the Petitioner to file rejoinder within two weeks thereafter.
 - (b) The Petitioner to file the additional information/documents and fresh vakalatnama within six weeks with copy to the Respondent, who may file their response, if any, within four weeks thereafter.
 - (c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

5. The Petitioner shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**